## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-208/ND/2017

In the matter of:

IC Goyal @Ishwar Chander Goyal & Anr.

.. PETITIONER

Vs.

Registrar of Companies.

.. RESPONDENT

SECTION:

Under Section 252 (3)

Order delivered on 21.12.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

.

For the Respondent/Corporate Debtor:

For the intervene

: Mr. Amish Tandon, for O.L.

## <u>ORDER</u>

Learned Counsel for the petitioner is present and represents that pursuant to the Order dated 28.11.2017, notice to the Official Liquidator has been duly taken and as proof of the same, an affidavit of service has also been filed on 15.12.2017 vide diary No.5397. But however, none appears for the O.L.

O.L. to furnish the observations/objections, if any, in relation to the maintainability of this Petition/application, for which purpose, 10 days time is granted finally. In the meanwhile, the petitioner will take notice to the Income tax Department in order to ascertain the observations/objections of IT Department to the petition/application as filed by the petitioner.

Post the mattr on 25.1.2018.

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

Surjit